

Nirmul Chandra Mookerjee and Another Vs Doyal Nath Bhattacharjee and Others

Court: Calcutta High Court

Date of Decision: Jan. 11, 1877

Citation: (1877) ILR (Cal) 130

Hon'ble Judges: Pontifex, J

Bench: Single Bench

Judgement

Pontifex, J.

I think the Court has power to grant this application, if the plaintiff's are actually paupers. The power to allow a case to be

continued as a pauper suit is, I think, included in the power given to the Court to allow a, suit in forma pauperis to be instituted.